- Questions *Set for the* 526 Starred & 16th March, 1995
- (vii) Inspections and enquaries are conducted on a regular basis of various intermediaries in the securities market.
- (b) and (c) No such suggestion has been made by the Company Law-Board to SEBI.

Reserved Constituencies

734. SHRI SUSHILKUMAR SAMBHAJIRAO SHINDE;

SHRIMATI VEENA VERMA:

Will the PRIME MINISTER be pleased to state:

- (a) whether on descheduling of a chunk of Scheduled Caste population with adoption of Buddhism by them, the number of reserved Assembly and Parliamentary constituencies were proportionately reduced in 1960s in different States, particularly in Maharashtra;
- (b) if so, whether these neo. Buddhists have again veen recognised as Scheduled Castes belonging to respective castes during 1990s, thus considerably Increasing the number of Scheduled Castes population; and
- (c) whether in view of this considerable increase in Scheduled Castes Population with inclusion of neo-Buddhists amongst Scheduled Caste, Government have taken steps to increase the number of Reserved constituencies under article 330 and 952 of the Constitution of India; if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R BHARDWAJ): (a) and (b) Neo-Buddhist were treated as belong, ing to Scheduled Castes in 1990 as per the Constitution (Scheduled Castes) Orders (Amendment) Act, 1990.

(c) In terms of the proviso under Article 330 of the Constitution, no change in the existing ratio of representation of Scheduled Castes and Scheduled Tribes is called for until, the relevant figures in the first census taken after the year 2000 have been published.

Reported unearthing of Rs. 42 crores scandal

735. SHRI SUSHILKUMAR SAM-BHAJIRAO SHINDE:

SHRIMATI VEENA VERMA:

Win the PRIME MINISTER be pleased to state:

- (a) whether Government's attention has been drawn to the newsitem captioned, "Rs. 42 crore scandal unearthed" which appeared in the Hindustan Times of 22nd December, 1994; and
- (b) if so, what are the details of the findings of the investigations made in regard to this scandal indicating the modus operandi of the scandal and the persons involved therein?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) Yes Sir.

(b) Criminal cases have been registered by Central Bureau of Investigation, Special Crime Branch, Calcutta against Shri Pawan Kumar Ruia and others for alleged complicity in floating a large number of public limited companies through unscrupulous means with a view to (facilitating laundering of black money into white. The CBI is still making investigation in the matter.

Mahila Courts in the Country

736. SHRI SANATAN BISI: Will the PRIME MINISTER be pleased to state:

- 527 Written Answers to [RAJYA SABHA]
 Starred & Unstarred
- (a) how many Mahila Courts are functioning i_n the country; and
- (b) th_e total number of cases instituted and disposed of during the year ending 1994?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ: (a) As per available information, 4 Women Courts have been established in the N.C.T. of Delhi with effect from 31st August, 1994. N₀ Mahila Court has been set up in the States of Arunachal Pradesh, Assam, Bihar, Himachal Gujarat, Pradesh, Kerala. Meghalaya, Manipur, Mizoram. Madhya Pradesh. Tripura, Tamil Nadu, Sikkim and Jammu and Kashmir.

(b) The number of cases instituted! disposed of in the Women Courts of Delhi during the year 1994 is given below:

Instituted—31 Reed, by transfer— 1879 Disposed of —234

Information in respect of remaining States|Union Territories is still awaited and will be laid on the Table of the House,

र १४ १ में द्वारा मामजों का शीव निषटान

737 श्री आल मोहशम्मदः क्या वजान मंत्रो यह बजाने की कृपा करेंगे किः

- (क) क्या विभिन्न न्यायालयों में लिम्बन मामलों को शिद्य निपटाने के लिए कोई निरम अथवा कातून नहीं बनामें गये हैं;
- (ख) यदि हां, तो इसके क्या कारण हैं; और
- (ग) क्या सरकार इस संबंध में कोई नीति बनाने का विचार रखती है, यदि हां, तो तत्संबंधी ब्योरा क्या है?

Questions Set for the 528 16th March,, 1995

विधि ग्याय और कंपनी कार्य मंत्रालय में राज्य मंत्री (श्री हंसराज भारद्वाल): (क) से (म) न्यायालयों में बकाया मामलों की समस्या का यहराई से ग्रध्ययन क्षरने के लिए 1989 में सरकार द्वारा उच्च न्यायालयों के तीन मख्य न्यायमितयों की एक समिति (न्यायमृति मलिमथ समिति) का गठन किया गया था। समिति ने विभिन्न पहलुओं पर कई सिफा-रिशें की थीं जो अधिकारिता और प्रक्रिया संबंधी उपांतरणों, न्यायपालिका में सुधार, विनिर्दिष्ट प्रकार के भामलों से निपटने के लिए विशेषज्ञता प्राप्त निकायों जैसे कि प्रधिकरणों/ग्रायोगों का गठन, उच्च न्यायालयों में न्यायाधीशों की संख्या नियत करना श्रीर न्यायाधीकों की नियुक्तियां, अधीनस्य न्यायपालिका में अधिक पदौ का सजन और न्यायालयों में कार्याजय उपस्करों के भ्राधुनिकीकरण से संबंधित अनेक अन्य साधारण क्षिकारिकों क्या न्यायपालिका को और अधिक निधियों का आबंडन, ग्रादि, के संबंध में हैं। इन क्षिफारिशों को, अन्य बातों के माथ-साथ प्रावश्यक अनुवर्ती कार्रवाई के लिए सभी संबंधित राज्य सरकारों श्रीर उच्च न्याया-लयों को भेज दिया र/या धा । इसके श्रतिरिक्त. न्यायालयों में बकाया मामलों की समस्या से यथासंभव शोझता से निपटने के तरीकों ग्रीर उपायों का पता लगाने के संबंध में मुख्य मंत्रियों श्रौर उच्च न्यायालयों के मुख्य न्यायम तियों की 4 दिसम्बर, 1993 को हुई बैठक में विचार किया गया था जिसकी ग्रध्यक्षता प्रधान मंत्री ने की थी। सम्मेलन ने उसके द्वारा ग्रंगीकृत संकल्प में न्यायालयों/ग्रधिकरणों में मामलों के शीघ्र निपटारे के लिए विभिन्न उपायों की सिफारिश की थी जिन्हें सरकार ने स्वीकार कर लिया है ग्रौर ग्रावश्यक कार्रवाई के लिए सभी राज्य सरकारों/संघ राज्यक्षेत्रः प्रशासनो ग्रीर उच्च न्यायालायों/ग्रधिकरणों की भेज दिया है। तत्पश्चात्, ग्रामीण म्कदमेबाजी प्रशासनिक ग्रधिकरणों में बकाया मामली श्रौर विवादों के ग्रानुकल्पिक समाधान के बाबत उपरोक्त संकल्प में स्रंतिवष्ट सिफा रिशों पर विचार करने के लिए विधि मंत्रियों के तीन कार्य समुहों की बैठन हर्दे। विधि मंत्रियों ने कलकत्ता में नवस्ब